

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

C.P.(IB)353/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/s SUDESH RANI

Section 95(1) OF THE Insolvency and Bankruptcy Code, 2016

ORDER

1. None present on behalf of the either side.
2. On-going through the order file, this Bench observed that on 19.03.2024, Ld. Counsel for the Financial Creditor was present and submits that there is a sudden demise of Personal Guarantor and seeks time to place on record the Death Certificate.
3. On 10.04.2024, this Bench directs the Financial Creditor to confirm whether they want to prosecute this matter any further since the matter is not maintainable in view of death of Personal Guarantor.
4. Today even after the matter was called twice, there is no representation on behalf of the either side and the Financial Creditor fails to apprise this Bench for further course, therefore, this Bench considered it appropriate to dismiss this application as not maintainable.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)